## 2 19 Equal JAN Remuneration Bill

[Shri S. M. Banerjee]

dustry, it is a home industry. It is run by women, by widows, by 'young children, by small girls. 'What will be their fate? What will they derive out of the Women's International Year? What salary will they get? Their interests should also be protected.

Last but not the least, there is the contract labour. These people are exploited to the hilt. I would like to know from the hon. Minister, apart from this legislation, whether there will be any other law for them. I want an assurance how their interests will be protected.

SHRI ERASMO DE SEQUEIRA (Marmagoa) Mr. Deputy-Speaker, Sir, this is a delightful moment in these bleak days of our interrupted democracy. It is also very appropriate that we pass this Bill on a day on which, every year, we remind ourselves Gandhiji who relentlessly fought against all kinds of discrimination, and all kind of repression.

I welcome this Bill. This is one case in which we shall expect the Government to wake up from their s'umber after legislation and ensure quick implementation. There was recently a women's year, which the ladies, bless them, turned into a women's decade. And all of us can think of many a moment, and one particular current one, in which the ladies have made life very very difficult for the other side.

MR. DEPUTY-SPEAKER: You are speaking from experience!

SHRI ERASMO DE SEQUEIRA: From current experience also.

Let me say also that without the ladies, this world of ours would be humdrum and absolutely impossible to five in.

MR. DEPUTY-SPEAKER: So for the ladies without the men.

SHRI ERASMO DE SEQUEIRA: Therefore, in spite of my complete adherence to the principle of equality between the sexes, notwithstanding 1220

this Bill, I plan to continue say "with all the gaelic at my command Vive La Difference.

SHRI RAGHUNATHA REDDY. Mr. Deputy-Speaker, Sir, we are not advocating for any biological equality between the sexes in mathematical terms. But this is a legislation dealing with equal remunaration to imen and women and, while the job classification is made, no inequality is allowed to exist.

Some of the points that have been raised have already been made and most of the points are already answered. Let us pass the Bill in loving memory of and in homage to Mahatma Gandhi who always stood for the equality of mankind.

MR. DEPUTY-SPEAKER: The question is

"That the Bill, as amended, be passed "

The motion was adouted

15 35 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-NINTH REPORT

SHRI RAJDEO SINGH (Jaunpur): I beg to move:

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th January, 1976."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th January, 1976."

The motion was adopted.

15.36 hrs.

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RESOLUTION RE. IMPLEMENTA-TION OF THE 20-POINT PRO-GRAMME-contd.